

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Date of Order:21.9.2012

Petition No. 97/TT/2012

IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for provisional transmission tariff of Elements from date of commercial operation to 31.3.2014 for assets (part) under System Strengthening Scheme in Northern Region for Sasan & Mundra UMPPs for tariff block 2009-14.

AND IN THE MATTER OF

Power Grid Corporation of India Limited, Gurgaon

....**Petitioner**

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitran Nigam Limited, Jaipur
3. Jaipur Vidyut Vitran Nigam Limited, Jaipur
4. Jodhpur Vidyut Vitran Nigam Limited, Jaipur
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Electricity Board, Patiala
7. Haryana Power Purchase Centre, Panchkula
8. Power Development Department, Jammu
9. Uttar Pradesh Power Corporation Ltd., Lucknow
10. Delhi Transco Limited, New Delhi
11. BSES Yamuna Power Limited, New Delhi

12. BSES Rajdhani Power limited, New Delhi
13. North Delhi Power Limited, New Delhi
14. Chandigarh Administration, Chandigarh
15. Uttarakhand Power Corporation Ltd., Dehradun
16. North Central Railway, Allahabad
17. New Delhi Municipal Council, New Delhi

.....Respondents

ORDER

In this petition the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval for tariff in respect of Elements from date of commercial operation to 31.3.2014 form assets (part) under System Strengthening Scheme in Northern Region for Sasan & Mundra UMPPs for tariff block 2009-14, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, as amended from time to time (hereinafter referred to as “the 2009 regulations”).

2. Instant petition includes 11 assets and provisional tariff for 9 assets was allowed by the Commission, vide order dated 29.3.2012, PGCIL has requested to allow provisional transmission tariff in the remaining two asset, vide its affidavit dated 13.9.2012.

3. The petitioner has made the application as per the Appendix of the 2009 regulations. The petitioner has also complied with the requirements of Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff publication of the application and other related matters) Regulations, 2004, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application etc.

4. In exercise of power under Regulation 5(4) of the 2009 regulations, we have decided to grant provisional tariff for Asset (j) 1500 MVA ICT-I at Agra Sikar TL and Asset (k) 400 kV D/C twin Sikar Jaipur TL.

5. The annual transmission charges claimed by the petitioner for the period 2009-14 are as under:-

(` in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
Asset (j) 400 kV D/C Quad Agra Sikar TL Asset (k) 400 kV D/C twin Sikar Jaipur TL	1.9.2012	6485.00	11481.39

6. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

(` in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
Asset (j) 400 kV D/C Quad Agra Sikar TL Asset (k) 400 kV D/C twin Sikar Jaipur TL	1.9.2012	5836.50	10333.25

7. The order dated 29.3.2012 remains unaltered in all other aspects. The transmission charges approved above shall be applicable from the date of actual date of commercial operation.

Sd/-
(M. Deena Dayalan)
Member

Sd/-
(V.S. Verma)
Member

Sd/-
(S. Jayaraman)
Member

Sd/-
(Dr. Pramod Deo)
Chairperson

